

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00458/2020

Dated Tuesday the 9th day of February Two Thousand Twenty One

CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)

(Through Video Conferencing)

Abhishek Kumar Verma, S/o. Basudev Verma,
Lower Division Clerk,
Per. No. 103310,
Residing at
No. 101/1, Type-II,
HVF Estate,
Avadi, Chennai 54.Applicant

By Advocate M/s. G. Sasi Kannan

Vs

1. Union of India,
Through : Secretary,
Staff Selection Commission,
Block No. 12, CGO Complex,
Lodhi Road, New Delhi 110003.

2. The Regional Director, Central Region,
Staff Selection Commission,
Kendriya Sadan,
34-A, M.G.Marg,
Civil Lines, Prayagraj, Uttar Pradesh.

3. Secretary,
Ministry of Defence,
No. 234, South Block,
New Delhi.

4. The General Manager,
Engine Factory, Avadi,
Chennai 600054.Respondents

By Advocate Mr. M. Kishore Kumar

ORAL ORDER**(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))**

The reliefs prayed for in this OA is as follows:

"a. This Hon'ble Tribunal will be pleased to call for the records of the 4th respondents dismissing the applicant from of post of Lower Division Clerk. Per. No. 103310 of Bill Group section vide No. EFA/A/CG/019/AKV dated 26.08.2020 vide no. 30699 dated 27.08.2020 quash the same as illegal and unconstitutional,

b. This Hon'ble Tribunal will be pleased the reinstate the application to his earlier post will all his service benefits.

c. Any other and further orders as this Hon'ble Tribunal may deem fit, proper and necessary in the facts and circumstances of the case."

2. None appeared for the applicant. Heard Mr. M. Kishore Kumar, SPC appearing for the respondents.

3. From the perusal of the para 14 of the reply filed by the respondents, it is clear that the applicant has not exhausted the statutory appeal remedy available to him.

4. Hence, this OA is disposed of as premature with liberty to the applicant to seek appeal remedy available to him under the statute. In case of any delay in appeal, the appellate authority is directed to consider the case sympathetically.

5. Accordingly, the OA is disposed of. No costs.

6. As per the request of Mr. M. Kishore Kumar, counsel for the respondents, the Registry is directed to issue two copies of this order to him.

**(C.V.Sankar)
Member(A)**

**(S.N.Terdal)
Member(J)**

09.02.2021

SKSI